

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 719 of 2020

In the matter of:

Rajneet Singh

....Appellant

Vs.

M/s. Karan Motors

....Respondent

With

Company Appeal (AT) (Ins.) No. 721 of 2020

In the matter of:

Shally Sati

....Appellant

Vs.

M/s. Karan Motors

...Respondents

With

Company Appeal (AT) (Ins.) No. 722 of 2020

In the matter of:

Deepa Sati

....Appellant

Vs.

M/s. Karan Motors

...Respondents

With

Company Appeal (AT) (Ins.) No. 723 of 2020

In the matter of:

Hansa Dutt Sati

....Appellant

Vs.

M/s. Karan Motors

...Respondents

With**Company Appeal (AT) (Ins.) No. 728 of 2020****In the matter of:****Asha Devi****....Appellant****Vs.****M/s. Karan Motors****...Respondents****Present****For Appellant: Mr. Shrey Vardhan Rateria and Mr. Rahul Kumar, Advocate.****For Respondents: Mr. Chandra Shekhar Gupta and Mr. Anand Shukla, Advocates.****ORDER**
(Virtual Mode)**06.04.2021:** Heard the Learned Counsel for the Appellant.

2. Learned Counsel for the Respondents are present.

3. Learned Counsel for the Appellant prays some time to file 'Additional Written Submissions' not exceeding three pages alongwith relevant case laws on which he proposes to rely on his Additional Written Submissions within two weeks'.

4. Learned Counsel for the Appellant is directed to supply the soft copy of the Additional Written Submissions to the Learned Counsel for the Respondent prior to filing of the hard copy of his Additional Written Submissions before this Tribunal.

5. List this case for further Hearing on **04th May, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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